

RAJYA SABHA

LIST OF BUSINESS

Friday, December 13, 2024

11 A.M.

1.

#QUESTIONS

QUESTIONS entered in separate lists to be asked and answers given.

2.

(FROM 2.00 P.M. TO 4.30 P.M.)

PRIVATE MEMBERS' LEGISLATIVE BUSINESS

Bills for introduction

1. SHRIMATI MAUSAM B NOOR to move for leave to introduce a Bill to protect the rights of employees in relation to the use and implementation of artificial intelligence in workplaces and regulate the use of and ensure transparency in the implementation of artificial intelligence technologies at workplaces and for matters connected therewith or incidental thereto.

The Artificial Intelligence (Protection of Rights of Employees) Bill, 2023

ALSO to introduce the Bill.

2. SHRIMATI MAUSAM B NOOR to move for leave to introduce a Bill to prevent and criminalize the creation, dissemination, and use of deepfake content without consent or without digital watermark and for matters connected therewith or incidental thereto.

The Deepfake Prevention and Criminalisation Bill, 2023

ALSO to introduce the Bill.

3. SHRIMATI MAUSAM B NOOR to move for leave to introduce a Bill further to amend the Constitution of India.

The Constitution (Amendment) Bill, 2024 (amendment of article 368)

ALSO to introduce the Bill.

4. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Special Marriage Act, 1954.

The Special Marriage (Amendment) Bill, 2024

ALSO to introduce the Bill.

At 12 Noon.

- The Bharatiya
Nagarik Suraksha
Sanhita (Amendment)
Bill, 2024* 5. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill to amend the Bharatiya Nagarik Suraksha Sanhita, 2023.
- ALSO to introduce the Bill.
- The Constitution
(Amendment) Bill,
2024 (amendment of
article 280)* 6. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Asha Workers
(Regularization of
Service and Other
Benefits) Bill, 2024* 7. DR. ASHOK KUMAR MITTAL to move for leave to introduce a Bill to provide for regularization of the services of ASHA workers by giving them the status of a permanent employee of the Government and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- The Constitution
(Amendment) Bill,
2024 (insertion of
new article 21-B and
amendment of the
Seventh Schedule)* 8. DR. ASHOK KUMAR MITTAL to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Entrepreneurship
Leave Bill, 2024* 9. SHRI VIVEK K. TANKHA to move for leave to introduce a Bill to make provisions in the service conditions of Central Government employees, employees of Public Sector Undertakings, employees of statutory, autonomous and constitutional bodies, so as to enable them to avail upto two years of unpaid leave to pursue their startup venture and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- The Judicial
Standards and
Accountability Bill,
2024* 10. SHRI VIVEK K. TANKHA to move for leave to introduce a Bill to lay down judicial standards and provide for accountability of Judges, and to establish a mechanism for investigating individual complaints of misconduct or incapacity of Judges of the Supreme Court and High Courts, and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- The Constitution
(Amendment) Bill,
2024 (amendment of
article 85)* 11. SHRI DEREK O' BRIEN to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.

12. SHRI DEREK O' BRIEN to move for leave to introduce a Bill to provide for a Digital Literacy Curriculum in all educational institutions to make the youth digitally literate and for matters connected therewith or incidental thereto. *The Right to Digital Literacy Bill, 2024*

ALSO to introduce the Bill.

13. SHRI DEREK O' BRIEN to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023. *The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024*

ALSO to introduce the Bill.

14. SHRIMATI SUMITRA BALMIK to move for leave to introduce a Bill to establish a National Tribal Heritage Council for the protection, preservation and promotion of the rich cultural heritage of tribal communities in the country and for matters connected therewith or incidental thereto. *The National Tribal Heritage Council Bill, 2024*

ALSO to introduce the Bill.

15. DR. FAUZIA KHAN to move for leave to introduce a Bill to provide for establishment of an Authority to regulate coaching institutes across the country for the oversight and accountability of such institutes, to ensure that they provide a conducive learning environment while safeguarding the mental and emotional health of students, to provide for liability of the coaching institute in case of suicide committed by the student and for matters connected therewith or incidental thereto. *The Coaching Institutes (Accountability and Regulation) Bill, 2024*

ALSO to introduce the Bill.

16. DR. FAUZIA KHAN to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2024 (insertion of new Part XIV-B and amendment of the Seventh Schedule)*

ALSO to introduce the Bill.

17. DR. FAUZIA KHAN to move for leave to introduce a Bill to provide for a dedicated institution in the form of the National Agricultural Commission to address the multi-faceted challenges faced by the agricultural sector and promote its sustainable development and for matters connected therewith or incidental thereto. *The National Agricultural Commission Bill, 2024*

ALSO to introduce the Bill.

The National Committee for Protection of Media Persons Bill, 2024 18. SHRI MOHAMMED NADIMUL HAQUE to move for leave to introduce a Bill to provide for the establishment of a National Committee for Protection of Media Persons for the effective prevention of violence in cases related to arbitrary censorship, intimidation, assault, or risk to free speech of media and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Surrogacy Laws (Amendment) Bill, 2024 19. SHRI MOHAMMED NADIMUL HAQUE to move for leave to introduce a Bill to amend the Surrogacy (Regulation) Act, 2021 and the Assisted Reproductive Technology (Regulation) Act, 2021.

ALSO to introduce the Bill.

The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024 20. SHRI MOHAMMED NADIMUL HAQUE to move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

ALSO to introduce the Bill.

The Criminal Laws (Amendment) Bill, 2024 21. SHRI RAGHAV CHADHA to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023 and the Bharatiya Nagarik Suraksha Sanhita, 2023.

ALSO to introduce the Bill.

The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024 22. SHRI RAGHAV CHADHA to move for leave to introduce a Bill to amend the Public Examinations (Prevention of Unfair Means) Act, 2024.

ALSO to introduce the Bill.

The Representation of the People (Amendment) Bill, 2024 23. SHRI RAGHAV CHADHA to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

ALSO to introduce the Bill.

The Release of Mortal Remains by Clinical Establishments Bill, 2024 24. SHRI KARTIKEYA SHARMA to move for leave to introduce a Bill to protect the right of the next of kin or authorized persons to receive the mortal remains of deceased individuals without undue delay and prevent harassment by clinical establishments on account of outstanding dues and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

25. SHRI P. WILSON to move for leave to introduce a Bill to amend the Disaster Management Act, 2005. *The Disaster Management (Amendment) Bill, 2024*
- ALSO to introduce the Bill.
26. SHRI P. WILSON to move for leave to introduce a Bill to provide for proceedings of all Courts, Tribunals and Commissions to be held virtually in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto. *The Virtual Court Proceedings Bill, 2024*
- ALSO to introduce the Bill.
27. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2024 (amendment of articles 124, 217 and 224)*
- ALSO to introduce the Bill.
28. DR. V. SIVADASAN to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and substitution of article 39-A)*
- ALSO to introduce the Bill.
29. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for the right to free public health care to all citizens in the country and for matters connected therewith or incidental thereto. *The Right to Free Public Health Care Bill, 2024*
- ALSO to introduce the Bill.
30. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for the constitution of a National Commission for Workers and for matters connected therewith or incidental thereto. *The National Commission for Workers Bill, 2024*
- ALSO to introduce the Bill.
31. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to amend the Protection of Women from Domestic Violence Act, 2005. *The Protection of Women from Domestic Violence (Amendment) Bill, 2024.*
- ALSO to introduce the Bill.
32. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to amend the Digital Personal Data Protection Act, 2023. *The Digital Personal Data Protection (Amendment) Bill, 2024*
- ALSO to introduce the Bill.

The National Commission for the Welfare of Salt Workers Bill, 2024 33. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to provide for the establishment of a National Commission for the welfare of Salt Workers and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Parliament (Productivity Enhancement) Bill, 2024 34. SHRI MANOJ KUMAR JHA to move for leave to introduce a Bill to provide a framework for enhancing the performance of the Parliament by fixing minimum number of sittings for each House of Parliament, extending the hours of a sitting, introduction of a short Session of Parliament in addition to the existing practice of three Sessions, institution of a mechanism to separately discuss opposition business, compensation for the hours unutilised due to disruptions and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

The Prevention of Custodial Torture Bill, 2024 35. SHRI MANOJ KUMAR JHA to move for leave to introduce a Bill to provide a framework for the prevention of custodial torture inflicted by public servants, punishment and compensation for custodial crimes, rehabilitation of victims, protection of victims, complainants and witnesses, and matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of articles 124 and 216) 36. SHRI MANOJ KUMAR JHA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Right to Free Cancer Treatment Bill, 2024 37. SHRI SANJAY SINGH to move for leave to introduce a Bill to provide for free treatment to all the citizens of the country afflicted with cancer by providing necessary facilities and financial assistance to them and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (insertion of new articles 48-B and 51-B) 38. DR. AJEET MADHAVRAO GOPCHADE to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Public Works (Quality Assurance and Transparency) Bill, 2024 39. DR. AJEET MADHAVRAO GOPCHADE to move for leave to introduce a Bill to ensure transparency, accountability and quality assurance in the execution of public works by the Central Government by creation of a monitoring authority, promotion of fair tendering practices and drafting of guidelines for quality assurance and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

40. SHRI VIKRAMJIT SINGH SAHNEY to move for leave to introduce a Bill to provide for the prevention and control of hate speech on online platforms, to promote digital harmony and responsible online behaviour, to define offences related to online hate speech and provide for penalties thereto, to create a regulatory framework for online platforms, and to provide for matters connected therewith or incidental thereto.

The Online Hate Speech (Prevention) Bill, 2024

ALSO to introduce the Bill.

41. DR. BHIM SINGH to move for leave to introduce a Bill to establish an Urban Areas (Development and Regulation) Committee to ensure regulation and development of urban areas in the country and for all matters connected therewith or incidental thereto.

The Urban Areas (Development and Regulation) Bill, 2024

ALSO to introduce the Bill.

42. SHRI A.A. RAHIM to move for leave to introduce a Bill further to amend the Fiscal Responsibility and Budget Management Act, 2003.

The Fiscal Responsibility and Budget Management (Amendment) Bill, 2024

ALSO to introduce the Bill.

43. SHRI A.A. RAHIM to move for leave to introduce a Bill further to amend the Constitution of India.

The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule)

ALSO to introduce the Bill.

44. SHRI A.A. RAHIM to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024

ALSO to introduce the Bill.

45. SHRI A.D. SINGH to move for leave to introduce a Bill to provide for the promotion and development of the Makhana (fox nut) industry, predominantly cultivated and produced in the State of Bihar, by constituting a Makhana Board, and mandatory declaration of Minimum Support Price of Makhana and for matters connected therewith or incidental thereto.

The Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024

ALSO to introduce the Bill.

46. DR. JOHN BRITTAS to move for leave to introduce a Bill to amend the Code on Social Security, 2020.

The Code on Social Security (Amendment) Bill, 2024

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of article 158) 47. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Constitution of India.
ALSO to introduce the Bill.

The Criminal Laws (Repeal) Bill, 2024 48. DR. JOHN BRITTAS to move for leave to introduce a Bill to repeal the Bharatiya Nyaya Sanhita, 2023; the Bharatiya Nagarik Suraksha Sanhita, 2023 and the Bharatiya Sakshya Adhiniyam, 2023.
ALSO to introduce the Bill.

The Aligarh Muslim University (Amendment) Bill, 2024 49. SHRI RAMJI LAL SUMAN to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.
ALSO to introduce the Bill.

The Recognition of Legal Person Status of Rivers Bill, 2024 50. SHRI SATNAM SINGH SANDHU to move for leave to introduce a Bill to recognise rivers as legal or juristic or juridical persons and entitle them with legal rights similar to the rights of human beings, allowing them to exist, flourish, and be protected from harm and for matters connected therewith or incidental thereto.
ALSO to introduce the Bill.

The Legislative Impact Assessment Bill, 2024 51. SHRI K.R. SURESH REDDY to move for leave to introduce a Bill to establish mandatory procedures for evaluating the impact of enacted legislation within each Ministry of the Central Government, creating Legislative Impact Assessment Units to ensure comprehensive assessments, administrative planning, stakeholder engagement, and centralised oversight through a Legislative Impact Assessment Committee and for matters connected therewith or incidental thereto.
ALSO to introduce the Bill.

The Cybercrime (Prevention and Protection) Bill, 2024 52. SHRI SAMIRUL ISLAM to move for leave to introduce a Bill to provide for the constitution of a Cybercrime Protection Authority of India to act as the nodal regulatory authority and take action on all matters related to cybercrime in the country, the framework for its administration and for matters connected therewith or incidental thereto.
ALSO to introduce the Bill.

The Representation of the People (Amendment) Bill, 2024 53. SHRIMATI JEBI MATHER HISHAM to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.
ALSO to introduce the Bill.

54. SHRIMATI JEBI MATHER HISHAM to move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.
- ALSO to introduce the Bill.
- The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024*
55. SHRI HARIS BEERAN to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023.
- Also to introduce the Bill.
- The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024*
56. SHRI HARIS BEERAN to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Constitution (Amendment) Bill, 2024 (amendment of articles 243D and 243T)*
57. SHRI SANJEEV ARORA to move for leave to introduce a Bill to provide for the prohibition, prevention, and eradication of black magic, witch-hunting and superstitious practices, and to protect individuals from exploitation and harm caused by such practices with harsh penalties and strict enforcement mechanisms and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- The Prevention of Black Magic, Witch-Hunting and Superstitious Practices Bill, 2024*
58. SHRI PRAKASH CHIK BARAIK to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023.
- Also to introduce the Bill.
- The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024*
59. SHRI IMRAN PRATAPGARHI to move for leave to introduce a Bill to prevent the sale of degrees by private Universities and ensure the maintenance of educational standards, integrity, and accountability in higher education, and to provide for matters connected therewith or incidental thereto.
- Also to introduce the Bill.
- The Private Universities (Prevention of Sale of Degrees) Bill, 2024*
60. SHRIMATI SAGARIKA GHOSE to move for leave to introduce a Bill further to amend the Constitution of India.
- Also to introduce the Bill.
- The Constitution (Amendment) Bill, 2024 (amendment of the Seventh Schedule)*

*The Airline
Passengers' Rights
Bill, 2024*

61. SHRIMATI PRIYANKA CHATURVEDI to move for leave to introduce a Bill to define, extend, and protect the rights of individuals availing air carrier services and to prevent their exploitation in terms of air fares, basic amenities, and unjust profits for air service providers and ensure due compensation in case of undue delays, loss or damage of luggage etc. so as to make air travel more affordable, convenient and transparent and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

*The National
Commission for
Welfare of
Sugarcane Farmers
and Workers Bill,
2024*

62. SHRI IRANNA KADADI to move for leave to introduce a Bill to provide for the constitution of a National Commission for Welfare of Sugarcane Farmers and Workers and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

*The National Food
Security
(Amendment) Bill,
2024*

63. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the National Food Security Act, 2013.

ALSO to introduce the Bill.

*The Child and
Adolescent Labour
(Prohibition and
Regulation)
Amendment Bill,
2024*

64. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986.

ALSO to introduce the Bill.

*The Rainwater
Harvesting in
Government
Establishments and
Schools Bill, 2024*

65. SHRI SANJAY SETH to move for leave to introduce a Bill to provide for mandatory rainwater harvesting in the buildings of government establishments and schools to promote water conservation, offset the challenges of water scarcity and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

*The Compulsory Self-
Defence Training in
Educational
Institutions Bill, 2024*

66. SHRI SANJAY SETH to move for leave to introduce a Bill to provide compulsory self-defence training in all educational institutions in order to create preparedness amongst youth of the nation for self-protection and as a proactive measure to enhance student safety, promote personal empowerment, and foster a supportive educational environmental and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

67. SHRI SANJAY SETH to move for leave to introduce a Bill to amend the Code on Social Security, 2020. *The Code on Social Security (Amendment) 2024*

ALSO to introduce the Bill.

68. DR. SYED NASEER HUSSAIN to move for leave to introduce a Bill to provide an all-inclusive framework to protect the fundamental Right to Privacy of humans, prevent voyeurism, provide consumer centric law and for matters connected therewith or incidental thereto. *The Voyeurism (Prevention, Prohibition and Redressal) Bill, 2024*

ALSO to introduce the Bill.

Bills for consideration and passing

69. SHRI SURENDRA SINGH NAGAR to move that the Bill to amend the Mental Healthcare Act, 2017, be taken into consideration. *The Mental Healthcare (Amendment) Bill, 2023*

ALSO to move that the Bill be passed.

70. SHRI SAKET GOKHALE to move that the Bill further to amend the Prevention of Cruelty to Animals Act, 1960, be taken into consideration. *The Prevention of Cruelty to Animals (Amendment) Bill, 2023*

ALSO to move that the Bill be passed.

71. SHRI P. WILSON to move that the Bill further to amend the Constitution of India, be taken into consideration. *The Constitution (Amendment) Bill, 2024 (amendment of articles 15 and 16)*

ALSO to move that the Bill be passed.

72. DR. KANIMOZHI NVN SOMU to move that the Bill to amend the Micro, Small and Medium Enterprises Development Act, 2006, be taken into consideration. *The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2022*

ALSO to move that the Bill be passed.

73. SHRI S. NIIRANJAN REDDY to move that the Bill to provide adequate protection and assistance to witnesses in criminal cases and to establish a procedure and mechanism to provide such protection and for matters connected therewith and incidental thereto, be taken into consideration. *The Witness Protection Bill, 2023.*

ALSO to move that the Bill be passed.

NEW DELHI;
December 10, 2024

P. C. MODY,
Secretary-General.